

Artificial Limb Manufacturing Corporation

1645. SHRI VISHWANATH SHASTRI: Will the Minister of WELFARE be pleased to refer to the reply given to Unstarred Question NO. 9384 on May 7, 1992 and state:

(a) whether the examination of enquiry report has been completed;

(b) if so, the details thereof;

(c) whether any action taken against the Artificial Limb Manufacturing Corporation on the basis of the said investigation; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) The report had been examined and referred to CBI.

(c) and (d). Action will be taken when the report of CBI is received.

[English]

Illegal Construction In D.D.A. Flats

1646. SHRI SANAT KUMAR MANDAL:
DR. VENKATESWARA RAO:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the large-scale additions being made by the allottees of the Delhi Development Authority flats in the various colonies in the Capital;

(b) if so, what are the additions which the D.D.A. Rules and Regulations governing these allotments permit like the construction

projection of balconies, corridors etc. covered accommodation on the terraces; and

(c) the machinery devised by the D.D.A. to check such illegal construction?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The DDA has reported that no additions/alteration in DDA flats is permitted without the prior permission of the DDA. However minor alterations, such as providing grills and glazing in varandah, additional floor in courtyard, providing sun shades on doors and windows etc have been ordered to be treated as condonable alteration. No action against the allottees is taken under the terms and conditions of allotment for carrying out the aforesaid alterations.

(c) To check the unauthorised construction in DDA Housing Estates, the Junior Engineer/Asstt. Engineer of the Enforcement Branch of Housing Department carry-out inspections of Housing Estates falling in their jurisdiction regularly. These officials are responsible for detecting all types of violations in the DDA flats. Action under the Delhi Development Act, 1957 and under the terms and condition of th allotment is taken in cases where unauthorised construction are not condonable.

Turning Of Motia Khan As Slum

1647. SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is fact that "Motia Khan" in Delhi is turning slowly into a slum; and

(b) if so, the reasons therefor and the steps being taken to remedy the situation?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Delhi Development Authority has reported that 1751 jhuggis most of which came up prior to January, 1990 are in existence in Moti Khan. These jhuggi dwellers are holding ration cards. The provision of basic amenities or relocation is decided by MCD as part of the strategy decided for such jhuggis.

Poultry Farming

1648. SHRI SHARMABHIKSHAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of poultry farms in the country at present;

(b) the export prospects of poultry and the extent of foreign exchange derived therefrom annually; and

(c) the steps taken/ posed to be taken by the Government for the development of poultry farming in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION AND ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) The Central Government has established four Central Poultry Breeding Farms and one Central Duck Breeding Farm.

(b) The trend during the last three years, as given below, shows that there are good prospects of exports of poultry products:-

| Year | Value (Rs. in lakhs) |
|---------|----------------------|
| 1989-90 | 110.15 |
| 1990-91 | 206.16 |
| 1991-92 | 671.88 |

(c) To give thrust to poultry development programmes during the Eighth Five Year Plan, the following are some of the major steps envisaged:-

- (i) Increasing the availability of quality chicks to poultry farmers.
- (ii) Making available different ingredients for poultry feed at reasonable prices.
- (iii) For the overall development of poultry, establishment of an apex body at the national level.
- (iv) Organisation of poultry units on cooperative basis will be encouraged to benefit small farmers.
- (v) Procurement, marketing, processing and storage facilities for poultry products will be strengthened.
- (vi) Training facilities will be strengthened so that appropriate technology and knowledge is disseminated to workers and farmers on a wide front.
- (vii) The potential of export of poultry products will be fully exploited by providing the required incentives and logistic support.
- (viii) Market intervention operations will be expanded.

Incentive To Women For Food Processing Industries.

1649. SHRI A. CHARLES: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there are any special projects and incentives for food processing industrial units managed by women; and